

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s). 25425/2018

(Arising out of impugned final judgment and order dated 11-09-2018 in WP(C) No. 11102/2017 passed by the High Court Of Delhi At New Delhi)

RAM CHANDRA PRASAD SINGH

Petitioner(s)

VERSUS

SHARAD YADAV

Respondent(s)

Date : 02-03-2020 This petition was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE ASHOK BHUSHAN
HON'BLE MR. JUSTICE M.R. SHAHFor Petitioner(s) Mr. Ranjit Kumar, Sr. Adv.
Mr. Gopal Singh, AOR
Mr. Manish Kumar, Adv.
Mr. Shivam Singh, Adv.
Mr. Jaideep Khanna, Adv.
Mr. Harpreet Singh Gupta, Adv.For Respondent(s) Mr. Kapil Sibal, Sr. Adv.
Mr. Devadatt Kamat, Sr. Adv.
Mr. Javedur Rahman, Adv.
Mr. Aditya Bhat, Adv.
Mr. Nizam Pasha, Adv.
Mr. Ali Asghar Rahim, Adv.
Ms. Sneha Ravi Iyer, Adv.
Mr. Gautam Talukdar, AOR

UPON hearing the counsel the Court made the following

O R D E R

Leave granted.

Arguments heard.

Judgment reserved.

Written submissions be filed within three days.

(MEENAKSHI KOHLI)
AR-CUM-PS(RENU KAPOOR)
COURT MASTER